

(2018) 09 P&H CK 0151

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous -M- No. 41583 of 2018

Nisha and another

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 20-09-2018

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482

Citation : (2018) 09 P&H CK 0151

Hon'ble Judges : Inderjit Singh, J

Bench : Single Bench

Advocate : Sonia Kaushik

Final Decision : Disposed off

Judgement

Petitioners have filed this petition under Section 482 Cr.P.C. for issuance of directions to respondents No.1 to 4 to protect their life and liberty and to

provide adequate security to protect them from respondent Nos.5 to 14, who are parents, paternal uncles, brothers and paternal aunt of petitioner

No.1. The petitioners, who are present in Court today, further contend that they being major have solemnized marriage with their own consent in

accordance with law. The private respondents are not accepting the marriage of the petitioners and are extending threats to them. Copies of Aadhaar

Cards (Annexures P-1 and P-2), copy of marriage certificate (Annexure P-3) and marriage photographs (Annexure P-4) of the petitioners have been

placed on record.

Without going into the validity of the marriage, the present petition is disposed of with the directions to the petitioners to contact respondent Nos.2 and

3 who, after their satisfaction that the petitioners are actually facing threat, shall take necessary steps to protect the life and liberty of the petitioners

from private respondents No.5 to 14, as per law.

However, it is made clear that this order, in no way, will affect any other proceedings pending or to be filed against the petitioners etc., which are to be dealt with independently as per law.